

**IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "G", MUMBAI**

**BEFORE SHRI B.R. BASKARAN, ACCOUNTANT MEMBER AND  
SHRI ANIKESH BANERJEE, JUDICIAL MEMBER**

ITA NO.4529/MUM/2023  
Assessment Year :2015-16

Sandesh Vijay Ghorpade,  
1101/Prity Park, OwaleJuction,  
Ghodbundar Road,  
Thane West-400 615.  
PAN:AQVPG-4324-N

- Appellant

Vs.

ITO, WARD 21(3)(2),Mumbai  
Piramal Chamber, Lal Baug,  
Parel, Mumbai 400012.

- Respondent

Appellant by : Ms.Vidhi Saloni  
Respondent by : Ms. Sujatha Iyengar, Sr.AR

Date of Hearing : 22/05/2024  
Date of Pronouncement : 22/05/2024

**ORDER**

**PER B.R. BASKARAN, ACCOUNTANT MEMBER :**

The assessee has filed this appeal challenging the order dated 16.10.2023 passed by Ld CIT(A), NFAC, Delhi and it relates to the assessment year 2015-16.

2. At the outset, the ld A.R appearing for the assessee submitted that this appeal of the assessee has been registered for second time inadvertently. She also submitted that the original appeal has since been disposed of by the Tribunal, vide its order passed on 14.5.2024 in ITA No.4541/Mum/2023. Accordingly, the Ld A.R submitted that the assessee may be allowed to withdraw this appeal.

3. We heard Ld D.R. Having regard to the submissions made by Ld A.R, we allow the assessee to withdraw this appeal. Accordingly, this appeal is required to be dismissed as withdrawn, being infructuous.

4. In the result, the appeal of the assessee is dismissed as withdrawn, being infructuous.

Order pronounced in the open court on 22<sup>nd</sup> May , 2024.

Sd/-

(ANIKESH BANERJEE)  
JUDICIAL MEMBER  
Mumbai, Date : 2<sup>nd</sup> May, 2024

Sd/-

(B.R. BASKARAN)  
ACCOUNTANT MEMBER

Vm

Copy to :

- 1) The Applicant
- 2) The Respondent
- 3) The PCIT/CIT concerned
- 4) The D.R, "G" Bench, Mumbai
- 5) Guard file

By Order

Dy./Asstt. Registrar  
I.T.A.T, Mumbai